

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

19

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/12/2017 AT 12.30 PM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : CP/65/2017
NAME OF THE PETITIONER(S) : ESSA MOHAMED RAFIQUE
NAME OF THE RESPONDENT(S) : CHAMPION CARE HOMES PVT LTD & ORS
UNDER SECTION : 241/242

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. M. RATHINAKUMAR

PCS for
Petitioner

M. Ravi

ORDER

Counsel for Petitioner present and submitted that notice to the Respondent for his appearance has been sent. He filed an affidavit stating that he sent e-mail communication also to the Respondent. Heard the submissions of the Petitioner Counsel. The requirements under section 244 of the Companies Act, 2013 have been complied with. Therefore, the petition is admitted for hearing. Petitioner Counsel insisted to pass an order in relation to the interim prayers expressing that the Respondent is trying to alienate the immovable property of the Company and to stay the proceedings of proposed EGM to be held on 30.12.2017. Having heard, it is held that the Respondent may proceed with EGM but directed not to implement any of the decisions without the leave of this Tribunal. The **Registry** is directed to issue notice to the Respondents. Counsel for the Petitioner is also directed to issue a private notice to the Respondents and file proof of the same on next date of hearing. Put up on **18.01.2018 at 10.30 A.M.**

-Sd/-
(K.ANANTHA PADMANABHA SWAMY)
MEMBER (JUDICIAL)

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